

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

C.A. No. 58/2018, C-IV (IB)-492(ND)/2018

In the matter of:

M/s. Vaiva Metals & Alloys Pvt. Ltd.**Applicant**

Vs.

M/s. Sungil India Pvt. Ltd.**Respondent**

Under Section: 9 of IBC, 2016.

Order delivered on 06.09.2018

CORAM

**MS. INA MALHOTRA,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Ahsan Ahmad, Adv.
Mr. Rajesh Kumar Parakh, RP
For the Respondent :

ORDER

An application has been filed by the RP placing the minutes of the resolutions passed in the IInd COC Meeting held on August 13th, 2018. It is submitted that vide Resolution No. 11 the IRP has been confirmed as the RP. This confirmation was made by COC by way of voting with 99.75% votes in his favour in terms of the claim. In view of the same the Bench confirms the appointment of RP, Mr. Rajesh Kumar Parakh as the Resolution Professional. He is directed to take all such further steps in accordance with the statute and file his reply from time to time. Confirmation of the IRP as the RP be communicated to the IBBI.

Sd/-

**(MS. INA MALHOTRA)
MEMBER (JUDICIAL)**

Mukesh

